

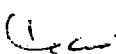

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI~~XXXXXX~~/CCP No. 235/89 ~~in~~ OA 1883/89.Ajit Kumar Patra A. Bhattacharjee.
APPLICANT(S) COUNSEL

Union of India VERSUS

RESPONDENT(S) COUNSEL

Date	Office Report	Orders
		<p><u>2.1.90</u> CCP No. 235/89 in <u>OA 1883/89</u></p> <p>Petitioner through Shri A. Bhattacharjee, counsel.</p> <p>Heard Mr. Bhattacharjee. We have considered the matter and we find no merits to justify action on this CCP.</p> <p>The petitioner has stated that the respondents disobeyed the order of the Division Bench of the Tribunal dated 22.9.89 inasmuch as the applicant was not allowed to rejoin at Jalpaiguri where he was posted. We are informed that the applicant had been relieved of his charge after passing of the transfer order dated 15.3.89. This means that the transfer order was executed or given effect to. Consequently, the petitioner could not claim to be posted at Jalpaiguri. Hence, the order dated 21.10.89 cannot be said to be in violation of the order dated 22.9.89 in the O.A.</p> <p>As far as the direction of the Tribunal regarding consideration of the representation, we find that Respondent No.3 has considered and rejected the same.</p>

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Date	Office Report	Orders
	SRD	<p data-bbox="699 325 821 365"><u>2.1.90</u></p> <p data-bbox="740 392 1520 499">In this view of the matter, CCP fails and it is accordingly rejected.</p> <div data-bbox="721 567 967 688"><p data-bbox="805 567 919 620"></p><p data-bbox="721 620 967 688">(P.C. JAIN) MEMBER(A)</p></div> <div data-bbox="1179 540 1520 688"><p data-bbox="1235 540 1284 594"></p><p data-bbox="1179 620 1520 688">(AMITAV BANERJI) CHAIRMAN</p></div>